

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2482  
ANSWERED ON:11.03.2010  
MOBILE LABORATORIES FOR CHECKING ADULTERATION  
Chavan Shri Harischandra Deoram

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the number of mobile laboratories functioning in the country to check adulteration in petroleum products in the country, State-wise;
- (b) whether the Government proposes to increase the number of such mobile laboratories in the country;
- (c) if so, the details thereof, State-wise; and
- (d) the actions proposed to be taken by the Government against the persons found guilty in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a): At present, there are 93 mobile laboratories operating under the control of the Public Sector Oil Marketing Companies (OMCs) namely, Indian Oil Corporation (IOC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) to check adulteration in petroleum products. The State-wise details of these laboratories are annexed.

(b) & (c): As of now, there is no proposal under the consideration of the OMCs to increase the number of mobile laboratories in the country.

(d): Action is taken by the OMCs against the dealers found indulging in adulteration under the provisions of the Marketing Discipline Guidelines (MDG)/Dealership Agreement. In addition to the action taken by the OMCs, the State Governments are empowered to take legal action against the defaulting dealers under the provisions of the control orders issued by the Government under the Essential Commodities Act, 1955.